

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3294
ANSWERED ON:24.08.2006
DENIAL OF WAGES HIKE TO CASUAL EMPLOYEES .
Manoj Dr. K.S.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) Whether it has come to the notice of the Government that the Casual Employees under Indian Airlines in ground handling services in Cochin International Airport Ltd. (CIAL) are denied of the wages hiked by the Indian Airlines;
- (b) If so, the details and the reasons therefor;
- (c) Whether CIAL is outsourcing the ground handling services inspite of the direction from Industrial Dispute Tribunal that the ground handling services should be conducted by the Casual Employees of the Indian Airlines only; and
- (d) If so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a),(b),(c) and (d): The ground handling of all flights at Cochin Airport are carried out by M/s. Air India, the only ground handling agency authorized to handle flights at Cochin Airport. Hence, casual employees have not been engaged by Indian Airlines for ground handling services at Cochin Airport.